

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 313 of 2013 & IA-436 of 2013**

**Dated : 10<sup>th</sup> January, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharana Pratap Bagh Resident's Welfare  
Association ... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Vijay Singh**

**Counsel for the Respondent (s): Mr. Raj Kumar Mehta  
Mr. Antaryami Upadhyay  
Ms. Isha for R-1**

**Mr. Alok Shankar for R.2**

**ORDER**

**IA No. 436 of 2013  
(Appl. for Amendment)**

As correctly pointed out by the learned counsel for the Respondent, we feel that the amendment application directly challenging the Order dated 13.07.2012 is not maintainable. Therefore, the same is dismissed.

**Appeal No. 313 of 2013**

Admit. Issue notice. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. Alok Shankar takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable

on 05.02.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **05.02.2014**. In the meantime, the learned counsel for the Respondents are directed to file their respective replies on or before 28.01.2014 after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*ts/vt*